

dom fighters who have never visited jails. They have been given pension. I have bitter experience in this regard. I have written frequently letters about some people in my area who have been sanctioned pension wrongly as having taken part in our freedom struggle. But, no answers have been given by Government or the Ministry dealing with such cases. I have visited twice the office dealing with pension cases. Their cases have not been finalised. Those who have undertaken life imprisonment their cases have not yet been finalised. They are crying. They are blaming all of us here, even the Government and they have blamed even our Prime Minister.

18.00 hrs.

Government must have taken care of those persons. When individual cases were brought to their notice, the Minister concerned or the Government should have looked into them. They should have immediately punished those persons on the basis of whose statement the fake freedom-fighters have been granted pension.

Government had declared here in the past that before August, 1973 all the cases of freedom-fighters would be considered and the genuine persons would be awarded pension. But August, 1973 is now gone. Recently also Government had declared in answer to a question that before 15th August, 1974 the cases of the freedom-fighters would all be scrutinised and they would be awarded pension. I would like to know how many cases are still left and how many days Government will take to sanction or process the applications.

In answer to the question it has been stated that in 175 cases of fake freedom-fighters, the claims for pension have been rejected. I would like to know from the hon. Minister the State-wise break-up, and especially the number from Orissa.

Government should consider the cases of genuine freedom-fighters, those who have suffered even life

imprisonment but who have not been awarded pension so far. I have written to many letters and even mentioned their names of persons who have been imprisoned for life but whose cases have not yet been considered. I would request the hon. Minister to consider their cases and grant pension to the genuine freedom-fighters.

18.02 hrs.

RESIGNATION BY MEMBER

MR. SPEAKER: Hon. Members, I have to inform the House that I have received a letter of date from Shri Fakhruddin Ali Ahmed, an elected Member from Barpeta constituency of Assam, resigning his seat in Lok Sabha. I have accepted his resignation with effect from today, the 21st August, 1974.

In his letter, Shri Fakhruddin Ali Ahmed has thanked this House. I shall read out the relevant portion which is as follows:

"I would also like on this occasion to convey through you my grateful thanks to all the distinguished Members of this august House for their great affection and comradely warmth towards me. I shall for ever cherish the most pleasant memories of the years I had the privilege and honour to be associated with the supreme body of the nation."

SHRI SURENDRA MOHANTY (Kendrapara): I wish to rise on a point of order. According to the rules, a resignation letter has just merely to state that the Member is resigning. I think that is what the Rules of procedure say. Therefore, all these remarks seem to be redundant and should be scored out.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): We should graciously receive what has been graciously said.

SHRI SURENDRA MOHANTY: I am talking of the Rules of Procedure. As soon as the resignation comes, it becomes effective. The Rules of Procedure say that a Member should merely address a letter to the Speaker that he is resigning, without assigning any reason therefor. I only wish that the same privilege is extended to other Members also, so that they may also state the reasons if they so desire.

MR. SPEAKER: There is nothing of a point of order in it

18.05 hrs.

HALF-AN-HOUR DISCUSSION—
contd.

FREEDOM FIGHTERS WHO SUPPLIED F(LSE
INFORMATION

श्रीमती सहोबराबाई राय (स गर): अध्यक्ष महोदय, शास्त्री जी ने अभी जो स्वतंत्रता सेनानियों की चर्चा उठाई है इस में इन को कुछ जलन सी हो रही है . . .

अध्यक्ष महोदय: आप पहले मेरी बात सुनिये, शास्त्री जी से बाद में झगड़ा कर लेना। इस तरह की डिसकशन में नाम देने वाले बहुत से मन्बर होते हैं, लेकिन इस में बैलेट किया जाता जाता है और जिन्हें चार मन्बरो के नाम आते हैं उन को बोलने की इजाजत दी जाती है। आप इस में नहीं बोल सकती है क्योंकि आप का नाम बैलेट में नहीं आया है।

श्रीमती सहोबराबाई राय: मैंने नाम नहीं दिया था लेकिन उस समय जो सभापति जी बैठे थे उनसे कहा था।

अध्यक्ष महोदय: लेकिन इस वक्त सभापति की जगह पर मैं बैठा हू।

श्रीमती सहोबराबाई राय: आप इजाजत नहीं देंगे तो नहीं बोलूंगी।

अध्यक्ष महोदय: यह मेरे बस की बात नहीं है। मेरा दिल तो करता है कि आप बोलें,

लेकिन बस इजाजत नहीं देता है। पहले सभापति जिन्होंने आप को कहा था—उन्हें ही यहां बैठा देता हू।

18.06 hrs.

[SHRI DINESH CHANDRA GOSWAMI in
the Chair].

सभापति उन्हें बंद श्री मधुकर।

श्री कमला मिश्र 'सजुबा': (केसरिया): सभापति जी मैं अपने मित्र श्री शास्त्री जी को बहुत धन्यवाद देता हू उन्होंने इस चर्चा को यहा पर उठाया है साथ ही सरकार ने जो स्कीम बनाई है वह भी सराहनीय है, मैं उस की तारीफ करता हू। लेकिन मैं सरकार से कुछ सवाल पूछना चाहता हू—

1. क्या यह बात सही है कि स्वतंत्रता सेनानों, पेन्शन योजना के अन्तर्गत राजनीतिक भेदभाव के दृष्टिकोण में कुछ लोगों को पेन्शन दी गई है और कुछ लोगों को नहीं दी गई है?

2. क्या यह बात भी सही है कि जो लोग सही अर्थ में जेल गये थे और जिन्होंने अपनी एप्लीकेशन सही ढंग से भेजी है उनको भी अभी तक पेन्शन नहीं मिली है। आप के आफिस में जो लान्फाताशाही चल रही है उस के चलते ऐसे लोगों को जो डिजार्बिंग कमेज है उन को भी अभी तक पेन्शन मन्जूर नहीं की गई है?

3. क्या यह बात भी सही है कि सरकार कोई ऐसा निर्णय लेने जा रही है कि जिन्होंने सही अर्थ में स्वतंत्रता संग्राम में भाग लिया, जिन के घर-बार गोरों द्वारा लूट लिये गये, जिन्हें अपने पेशानों को छोड़ना पड़ा तथा गांधी जी के आवाहन पर अपनी शिक्षा को त्यागना पड़, उन्हें भी पेंशन देने जा रहे हैं?

4. क्या सरकार के पास ऐसी शिकायतें आई हैं कि विधायकों और संसद् सदस्यों ने गलत ढंग से पैरवी की है इसी लिये उन के पैरवी के अधिकार को छीना जा रही है?